

**IN THE INCOME TAX APPELLATE TRIBUNAL
(DELHI BENCH 'I' : NEW DELHI)
BEFORE SHRI S.V. MEHROTRA, ACCOUNTANT MEMBER
and
SHRI KULDIP SINGH, JUDICIAL MEMBER**

**ITA No.6177/Del./2015
(ASSESSMENT YEAR : 2011-12)**

M/s. United Technologies Corporation India Private Limited, DLF Centre, 2 nd Floor, Sansad Marg, New Delhi – 110 001. (PAN : AACDG3742R) (APPELLANT)	vs.	DCIT, Circle 27 (1), New Delhi. (RESPONDENT)
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ASSESSEE BY : Shri Vijay Iyer, CA
REVENUE BY : Shri Munesh Kumar, CIT DR

Date of Hearing : 09.08.2016
Date of Order : 09.08.2016

ORDER

PER KULDIP SINGH, JUDICIAL MEMBER :

Present appeal filed by M/s United Technologies Corporation India Private Limited (hereinafter referred to as 'the assessee) challenging the impugned orders passed by TPO/AO/ DRP dated 29.01.2015, 27.10.2015 and 31.08.2015 respectively, stands dismissed as withdrawn having been become infructuous in view of the fact that consequent upon the rectification order dated 09.12.2015 passed by ld. DRP, the entire addition made on account of transfer pricing adjustment stands deleted vide assessment order dated 20.06.2016 qua 2011-12.

Order pronounced in open court on this 9th day of August, 2016.

Sd/-
(S.V. MEHROTRA)
ACCOUNTANT MEMBER

sd/-
(KULDIP SINGH)
JUDICIAL MEMBER

Dated the 9th day of August, 2016/TS

Copy forwarded to:

- 1.Appellant
- 2.Respondent
- 3.CIT
- 4.CIT(A)
- 5.CIT(ITAT), New Delhi.

AR, ITAT
NEW DELHI.